

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1361/2003

New Delhi, this the 27th day of May, 2003

Hon'ble Sh. Shanker Raju, Member (J)

Sh. Chandi Ram Rangi
Ex. EVGC, Sarvodaya Vidyalaya No.1
Distt. NWB Shakurpur, Delhi.
R/o House No.100, Rajendra Park
Nangloi, Delhi - 110 041.

...Applicant
(By Advocate Sh. Mohit Madan)

V E R S U S

Govt. of NCT of Delhi through

1. The Secretary
Directorate of Education
New Delhi.
2. Director
Directorate of Education
Govt. of NCT of Delhi
New Delhi.
3. Pay and Accounts Officer
PAO 19, DFS Building
Prasad Nagar, New Delhi.

...Respondents

O R D E R (ORAL)

Shri Shanker Raju,

Heard. Applicant's earlier service rendered in Directorate of Health Services, Delhi Administration and in Health Centre, University of Delhi has already been counted as qualifying service for the purposes of terminal benefits. Applicant, in compliance, has also been paid interest. Despite this, even after approval of voluntary retirement on 10-9-98, no pensionary benefits have been paid.

2. In the circumstances, OA is disposed of with directions to the respondents to work out and finalise the claim of the applicant of pensionary benefits in the light of their own orders, where the qualifying service has been reckoned and the interest

(2)

has been deposited, within one month from the date of receipt of a copy of this order in accordance with rules and subject to the fact that the applicant is not facing any proceedings which warrants withholding of pension benefits under Rule 9 of the CCS (Pension) Rules. The claim of interest in the light of Rule 68 be also decided.

3. Let a copy of this order along with the copy of the OA be sent to the respondents.

4. OA is disposed of as above.

S. Raju
(SHANKER RAJU)
MEMBER (J)

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